

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक २१]

सोमवार, जून ३०, २०२५/आषाढ ९, शके १९४७

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ४८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Sixth Amendment) Bill, 2025 (L.A. Bill No. LXII of 2025), introduced in the Maharashtra Legislative Assembly on the 30th June 2025, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE, Secretary (Legislation) to Government, Law and Judiciary Department.

L. A. BILL No. LXII OF 2025.

A BILL

further to amend the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate Mah. XL action further to amend the Maharashtra Municipal Councils, Nagar Panchayats of 1965. and Industrial Townships Act, 1965, for the purposes hereinafter appearing; Mah. and, therefore, promulgated the Maharashtra Municipal Councils, Nagar Ord. II Panchayats and Industrial Townships (Second Amendment) Ordinance, 2025, of 2025. on the 30th April 2025;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows:-

Short title and commencement.

- 1. (1) This Act may be called the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Sixth Amendment) Act, 2025.
 - (2) It shall be deemed to have come into force on the 30th April 2025.

Amendment of of Mah. XL of

- 2. In section 150A of the Maharashtra Municipal Councils, Nagar Mah. XL section 150A Panchayats and Industrial Townships Act, 1965 (hereinafter referred to as "the of 1965. principal Act"), in sub-section (1),—
 - (1) before the existing proviso, the following proviso shall be inserted, namely:

"Provided that, the Council may, with the approval of the State Government, grant rebate in penalty to any person or class of persons primarily liable for payment of property taxes:";

(2) in the existing proviso, for the words "Provided that," the words "Provided further that," shall be substituted.

Repeal of Mah. Ord. II of 2025 and saving.

3. (1) The Maharashtra Municipal Councils, Nagar Panchayats and Mah. Industrial Townships (Second Amendment) Ordinance, 2025, is hereby repealed.

Ord. II of 2025.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The property taxes are levied by the Municipal Councils and *Nagar Panchayats* on lands and buildings or both situated within their areas as per the provisions of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (Mah. XL of 1965).

- 2. It was noticed that the property taxes levied by the Municipal Councils and Nagar Panchayats are not paid by the property owners due to the fact that, properties are not is use, financial difficulties of the property owners or other reasons. Section 150A of the said Act provides that, if a person liable to pay property taxes does not pay the same within specified time limit, then he shall be liable to pay by way of penalty in addition to the amount of such taxes or part thereof which has remained unpaid, a sum equal to two per cent. of such tax for each month or part thereof after the last date. Over the period of time due to non-payment of taxes within specified time, the amount of the said penalty becomes more than the amount of the property taxes and the same continues to increase. Since the amount of the penalty is more than the amount of the property taxes or the amount of the penalty continues to increase, many property owners do not pay the said arrears of taxes. This adversely affects the tax collection of the Municipal Council or Nagar Panchayat.
- 3. Timely recovery of taxes is necessary for providing amenities such as water supply, sanitation, street lighting, roads, etc. To encourage the property owners to pay arrears of property taxes, the issue to exempt penalty was under consideration. However, at present, there was no provision to grant exemption of penalty on property taxes in the said Act. It was, therefore, considered necessary to amend section 150A of the said Act, to provide that the Council may, with the approval of the State Government, grant rebate in penalty to any person or class of persons primarily liable for payment of property taxes.
- 4. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes aforesaid, the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Second Amendment) Ordinance, 2025 (Mah. Ord. II of 2025), was promulgated by the Governor of Maharashtra on the 30th April 2025.
- 5. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,

EKNATH SHINDE,

Dated the 12th June 2025.

Deputy Chief Minister (Urban Development).